Form No. INC-26
Before The Central Government
Regional Director, Northern Region
Ministry Of Corporate Affairs, New Delhi

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

And

In the matter of Infiniti Projects Developer Private Limited(CIN U70109HR2021PTC096101) having its Registered Office at 91/22, Housing Board Colony, Sector-22, Faridabad HR 121005

----Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on November 28, 2022to enable the Company to shift its Registered office from the State of "HARYANA" to the State of "UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed shift of the Registered Office of the Company may delivereither on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to The Regional Director,B-2 wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi- 110003,within 14 (Fourteen) days from the date of publication of this Notice with a copy to the applicant Company at its Registered Office at the address mentioned above.

For and on behalf of
Infiniti Projects Developer Private Limited
(Formerly Known as Rycon Infraplanner Private Limited)
Sd/-
Sanjay Place (Director) DIN: 09129134
Address: House Number Rze 17 NajafgarhNew Roshan Pura South West Delhi110043
Date: February 22, 2023; Place: Faridabad

NOTICE

I have lost original property papers of plot D-4 (New No.147A) Mohalla Kothiyat East Model Town Ghaziabad while going from my residence to Local Market for Xerox copies. One is dated 10-05-1958 (Lala Fakir Chandra Kapoor) registry and other is Bahi no. 1, Jild 1226 page 343/345, in No. 7427 Dated 17-12-1965 (Smt Shanti Devi).

APPLICANT - RANJANA TYAGI
Place : Delhi Date : 22.02.2023

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

NORTHERN RAILWAY

TENDER NOTICE

SN	Activity	Description
1	Name of work with its location	Contract for Development of Gati Shakti Mult modal Cargo Terminal (GCT) at Tohana Station Entirely on Railway Land
2	Approx. cost of the work	Rs. 9,33,39,127
3	Cost of Tender form	11,800/-
4	Address of the office	Sr. DCM/New Delhi, DRM's Office, Northern Railway, State Entry Road, New Delhi-110055
5	Earnest Money to be deposited	Rs. 93,34,000/-
6	Completion period of the construction work	18 Months
7	Date & Time for submission of e-tender and opening of e-tender	11:00 hrs. on 14.03.2023 11:30 hrs. on 14.03.2023
8	Website particulars where complete details of e-tender can be seen.	Website of Northern Railway www.ireps.gov.in

File No. 1C-MG-TUN-39-GCT-2022 Dated: 20.02.2023 547/2023

SERVING CUSTOMERS WITH A SMILE

केनरा बैंक Canara Bank भारत सरकार का उपक्रम A Government of India Undertaking
सिंडिकेट Syndicate

Regional Office:- Mathura

POSSESSION NOTICE {for immovable property}

The Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/ guarantors/mortagagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the symbolic possession of the Property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section - 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Canara Bank for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers /Guarantor	Details of the Mortgaged Properties	Amt. Due as per demand Notice ~~Date of Demand notice~~ Date of possession
BRANCH:- VRINDAVAN ROAD MATHURA		
Ninhumal Saini urf Ninua S/o Hetam pal saini **(Borrower)** Rahul Singh S/o Chote Lal **(Guarantor)**	Emt of Residential Property of Ninuamal Saini S/o hetam pal Saini plot No 3 (Half Part) Situated At Ward No 16 Birla Mandir laxmi Nagar Jay singhpura Bangur Vrindavan Road Mathura Area-70.65 Sq Mtr, **Boundaries As per Deed:** East- Plot No-8 West- Road 12 feet, North- Plot No 4, South- Remaining Part of Plot No 3.	**Rs. 3,50,587/-** + intt. & others exp. ~~**31.10.2022**~~ **17.02.2023**

Date:- 22.02.2023 Authorized Officer

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PEREGRINE INDIA LOGIX PRIVATE LIMITED OPERATING IN CARGO HANDLING BUSINESS AT DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**Peregrine India Logix Private Limited CIN: U93090DL2017PTC316793**
2.	Address of the registered office	310, T/F, Sachdeva Corporate Tower, Comm. Centre, Karkardooma, Delhi -110092
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	201, Second Floor, Park View Complex, Plot No. 48, Hasanpur, I.P. Extension, Delhi-110092
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can also be provided on request to email: **peregrine.cirp@gmail.com**
10.	Last date for receipt of expression of interest	**09-03-2023**
11.	Date of issue of provisional list of prospective resolution applicants	**14-03-2023**
12.	Last date for submission of objections to provisional list	**20-03-2023**
13.	Process email id to submit EOI	**peregrine.cirp@gmail.com, loveneet.cs@gmail.com**

Loveneet Handa
Resolution Professional for Peregrine India Logix Private Limited
Reg. No.: IBBI/IPA-002/IP-N01048/2020-2021/13386
Regd. Add. with IBBI: 201, Second Floor, Park View Complex, Plot No. 48, Hasanpur, I.P. Extension, Delhi-110092
Date : 22.02.2023
Place: Delhi

यूनियन बैंक ऑफ इंडिया Union Bank of India A Government of India Undertaking
आन्ध्रा Andhra | कार्पोरेशन Corporation

BRANCH- CHANDANIDIH, Post -Tatibandh, RAIPUR (C.G.) Phone 0771-2546009, 0771-4051743

POSSESSION NOTICE [Rule - 8 (1)]

Whereas the Authorized Officers of **Union Bank of India,Chandanidih Branch,Raipur** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No.54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices to the following borrowers / guarantors/mortgagors calling upon them to repay the amount mentioned in the Notices within 60 days from the date of said Notices.

The Borrowers/guarantors/mortgagors having failed to repay the amount, Notices are hereby given to the borrowers/ guarantor(s)/ mortgagor in particular and the public in general that Authorized Officer has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on dated mentioned below.

The Borrowers/guarantor(s)/mortgagor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Union Bank of India, Chandanidih Branch, Raipur** for the amounts and interests and incidental expenses and costs and charges thereon as mentioned below -

Sl No.	Name of the Borrowers	1)Date of Demand Notice & 2)Date of Possession	Outstanding Amount	Description of Secured Assets
1.	**Borrowers- 1. M/s Hanumant Construction Pvt Ltd.**, Add- Ground Floor Parwani Complex, Opp. District Judge Bungalow, Civil Lines Raipur 492001. **2. Mrs Sharda Rana Director Of M/s Hanumant Construction Pvt Ltd**, Add.: Ground Floor Parwani Complex, Opposite District Judge Bungalow, Civil Lines Raipur 492001. **3. Mr Tejinder Rana** S/o Ranjit Singh Rana, Director of M/s Hanumant Construction Pvt Ltd, Add.: 59 VIP Road, Golden House Colony, Khamardih, Shankar Nagar, Raipur 492001, **4. Mrs Sharda Rana**, Add.: Ground Floor, Parwani Complex, Opposite District Judge Bungalow, Civil Lines, Raipur 492001, **5. Mr Tejinder Rana** S/o Ranjit Singh Rana, Add.: 59 VIP Road, Golden House Colony, Khamardih, Shankar Nagar, Raipur 492001, **6. Mrs Neha Rana**, Add.: 59 VIP Road, Golden House Colony, Khamardih, Shankar Nagar, Raipur 492001. **7. Mr Ranjodh Singh Rana** S/o Surjit Singh Rana, Add.: Ground Floor, Parwani Complex, Opposite District Judge Bungalow, Civil Lines Raipur 492001, **8. Mr Kamal Dayal Choudhary,** Add.: Ground Floor, Parwani, Opposite Complex	(1) 15.02.2022 (2) 17.02.2023	**Rs.35,29,45,545.99** + +intt. since 26.01.22 + Legal & other charges	EM of A triple storeyed residential building at Plot no. 234-P, Sector-17A,Gurgaon,Haryana, owned by Shri Kamal Dayal Chaudhury S/o Shri Gardoonman, R/o Village-Baderson, Garhshankar ,Hoshiyarpur, Punjab.

Date: 17.02.2023, Place: Raipur **Authorized Officer, Union Bank of India**

Form NO. INC- 26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

Before the Central Government Regional Director Northern Region,Ministry of Corporate Affairs, B-2, Wing, 2nd Floor, Pandit Deen Dayal Antyodaya Bhawan, C.G.O. Complex, New Delhi-110003

In the matter of Sub-section (4) of Section 13 of the companies act 2013 & clause (a) of Sub-Rule (5) of Rule 30 of the companies (Incorporation) Rules, 2014

and

In the matter of **ACME Techplast Private Limited** having its registered office No. RZ-112-A, (FF), Narsingh Garden, West Delhi, New Delhi-110018 .....**Applicant**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 06th June 2022 to enable the company to change its Registered Office from "State of Delhi" to the "State of Haryana"

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21** portal **(www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Office of the **Regional Director, Northern Region, B-2, Wing, 2nd Floor, Pandit Deen Dayal Antyodaya Bhawan, C.G.O. Complex, New Delhi-110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ACME TECHPLAST PRIVATE LIMITED
CIN No.U25209DL2009PTC188879
Regd. Off.: No. RZ-112-A (F.F.) Narsingh Garden, West Delhi, New Delhi 110018

For and on behalf of the Applicant
ACME TECHPLAST PRIVATE LIMITED
Inpreet Singh Sahni
Director
DIN:02497115

Date: 22.02.2023
Place: New Delhi

SBI STATE BANK OF INDIA

RACPC, A-1/24, JANAKPURI, NEW DELHI-110058
Email : racpc.janakpuri@sbi.co.in

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

A notice is hereby given that the below mentioned Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non - Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

DESCRIPTION OF HYPOTHECATION OF MOVABLE ASSETS

Name of the Borrower	Details of Properties / Address of Secured Assets to be Enforced	Date of Demand Notice	Amount Outstanding (as on the date of notice)
MR. NIKHIL PRATAP TYAGI, Flat No.303 Sec.-19 , Pocket - 2 Green View Dwarka New Delhi - 110075 **Also At:** Sigma Test & Research Center, BA-15 Mangolpuri Industrial Area , Phase - 2 New Delhi-34 **Also At:** B 205, Gayatri Heights, NH-58, Kanker Khera, Meerut Bypass-250001. **Mr. Nikhil Pratap Tyagi S/o Rameshwar Dayal Tyagi** 291, Bhuni Meerut, Uttar Pradesh-250344.	**Make & Model:** **Chevrolet Sail** **Registration No: DL-8CAQ-0612** **Engine No.: Z1170036HJ9X0191** **Chassis No.:** **MA6SFDA2HHT000487**	**30.10.2022** **Date of N.P.A. 10.07.2019**	**Rs.5,82,282/- (Rupees Five Lacs Eighty Two Thousand Two Hundred Eighty Two Only)** as on **30.10.2022** plus future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.

The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 22.02.2023 Place: New Delhi **Authorized Officer, STATE BANK OF INDIA**

यूनियन बैंक ऑफ इंडिया Union Bank of India A Government of India Undertaking
आन्ध्रा बैंक Andhra Bank | कार्पोरेशन बैंक Corporation Bank

E-AUCTION SALE NOTICE

[Appendix IV-A (Proviso to Rule 8(6)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for sale of immovable Asset/s under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below description immovable property mortgaged/charge to the Secured Creditor , the Constructive/Symbolic/Physical possession of which has been taken by the Authorised Officer of Union Bank of India, Secured Creditor, will be sold on "As is where is", "As is What is and "Whatever there is" for the recovery of dues to the Bank as per Demand Notice under Section 13 (2) & further interest thereon , charges and cost due to the Union Bank of India, as detailed in the table below.

S. N.	Borrower/Mortgagor/Guarantor Name & Address	Description of Properties	Type of Possession	Reserve Price / EMD / Bid Increment	Demand Notice Date / Amount Due
Branch: ADA, Agra, Contact: 8827796361					
1.	**Borrower:** 1) Mr. Shyamveer Singh Yadav S/o Shyam Khiladi Yadav 2) Mrs. Rashmi W/o Mr. Shyamveer Singh Yadav, **Add. of Both-** Flat No. 208, First Floor, Kaveri Ashish Villa, Satyam Velview, Shamsabad Road, Agra	All the part and parcel of Residential Flat No 208, First Floor, Kaveri Ashish, Villa Satyam Velview, Khasra No. 179, 181 to 184, Mauja Barouli Ahir, Shamshabad Road, Agra, Area- 116.17 Sq. Mtr., Property in the name of Mr Shyamveer Yadav, Bounded as: East- Open to Sky, West- Flat No 207, North- Flat No 201, South- 9 Ft. wide Road	Symbolic	₹38,76,000/- ₹3,87,600/- ₹10,000/-	10.05.2019 ₹ 26,72,128.54 interest thereon & Other Expenses
Branch: Taj Nagari, Agra, Contact: 9456956357					
2.	**Borrower:** 1) Mohd. Firasat Hussian S/o Sujat Hussian, Add.- Flat No. B19, II Floor Heritage Apartment, Tajganj Agra, Borrower/ Co-Applicant- Mrs. Sahiba Hussain W/o Firasat Hussian, Add.- H. No. 29, Neeli Bagh Indrapuram, Shamshabad Road, Agra, Guarantor- Mr. Tokir Ahmad S/o M Ahmad, Add.- Flat No. 45, Heritage Apartment, Fatehabad Road, Agra	All that piece and parcel Land and Building Flat No B19 Second Floor, Heritage Apartment, Basai Taj Ganj Agra, Area- 102.18 Sq. Mtr., Property in the name of Sahiba Hussain & Firasat Hussian, Bounded as: East- Open to Sky, West- Corridor & Flat No B20, North- Corridor & Flat No B18, South- Open to Sky	Symbolic	₹32,70,000/- ₹3,27,000/- ₹10,000/-	01.08.2019 ₹ 18,95,656.22 interest thereon & Other Expenses
Branch: Dayalbagh, Agra, Contact: 9455136212					
3.	**Borrower:** 1. Shri Pankaj Kumar S/o Shiv Shanker 2. Smt Sapna W/o Pankaj Kumar **All R/o** House On Plot No 60, Khasra No. 485, Khusboo Residency, Mauza saimari, Agra.	All that Piece and Parcel of Residential property Plot No 60, Khasra No 485, Khusboo Residency, Mauza Saimari, Teh. & Dist. Agra, Area- 52.67 Sq. Mtr., Property in the name of Sapna W/o Pankaj Kumar, Bounded as: East- Rasta 6 Mtr. wide, West- Plot No 53, North- Plot No 61, South- Plot No 59;	Symbolic	₹9,55,000/- ₹95,500/- ₹10,000/-	28.06.2018 ₹ 14,46,030.54 interest thereon & Other Expenses
4.	**Borrower:** 1. Shri Jaswant Singh s/o Jayaram Singh, 2. Smt Atipyari w/o Jairam Singh, **Add. of Both-** Khasra No. 1910, Chahuan Ecnalve, Near Nai Abadi, Mauza Naraich Agra, **Guarantor-** Shri Ankur Sharma s/o Dilip Kumar Sharma, Add- H No. 11/32C/16, Sita Nagar, Ram Bagh Agra	All that Part and Parcel of Residential property, Khasra No 1910, Chahuan Ecnalve, Near Nai Abadi, 100 ft. link Road, Eastern side, Mauza Naraich, Teh. Etmadpur, Agra Area- 127.07 Sq. Mtr., Property in the name of Smt Atipyari w/o Jairam Singh, Bounded as: East- land of seller, West- plot of Preeti & Mithlesh, North- rasta 20ft wide, South- other land	Symbolic	₹26,50,000/- ₹2,65,000/- ₹10,000/-	05.09.2018 ₹ 20,33,536/- interest thereon & Other Expenses

Detail of encumbranches over the above properties, as known to the Bank - Not Known.

Date & Time of E-Auction: 10.03.2023, at 11:00 AM to 04:00 PM
Last date of Submission of bid: On or before the commencement of e-Auction.

For detailed terms and condition of the sale, please refer to the link provided herein below or Contact 0562-2251663,
https://www.unionbankofindia.co.in/english/TendelViewAllAuction.aspx
For Registration and Login and Bidding Rules visit **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp**
This may also be treated as **STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & Rule 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002,** to the borrower/s and guarantor/s

Date : 22-02-2023 Place: Agra Authorised Officer, Union Bank of India

---

PUNJAB NATIONAL BANK Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001

SYMBOLIC POSSESSSION NOTICE

Whereas, the undersigned being the authorized oficer of the PUNJAB NATIONAL BANK, Saharanpur under the securitization and Reconstruction of FinancialAssets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 03 of the security Interest (Enforcement) Rules, 2002 issued a demand notice on the mentioned against each account calling upon the respective borrower/s to repay the amount mentioned against each account within 60 days from the date of notice / date of receipt of the said notice. The borrowers & Guarantors having failed to repay the amount, notice is hereby given to the borrowers/ Guarantors and the public in general that the undersigned has taken symbolic possession of the property described here in below in exercise of powers conferred on him/her under sub- section 4 of section 13 of Act read with rule 8 of the security interest enforcement rules 2002. The borrower's / Guarantor's/ Mortgagor's attention is invited to provisions of sub-section (4) of section 13 of the act in respect of time available to redeem the secured assets. The borrower in particular and public in general is hereby cautioned not to deal with the property/ies and any dealing with the property lies will be subject to charge of PUNJAB NATIONAL BANK, Saharanpur for an amount and interest thereon.

S. No.	Name of the Account	Description of the Property mortgaged and the Borrower (Owner of the Property)	Amount Outstanding as on demand notice	Date of demand Notice	Date of Symbolic Posession notice affixed
1.	Mrs Rekha W/o Sharad Kumar, Mr Sharad Kumar S/o Mr Subhash Chand (Both) R/o Behat Road, Near Hanuman Nagar, Saharanpur, Mr Ajay Aggarwal S/o Mr Baso Ram R/o Hanuman Nagar Saharanpur 247001 **Branch : PNB, N.A.V., Saharanpur**	One Residential House pertaining to khasra no 311 M measuring area 80.00 sq yards having dimension in East 38ft 7 inch, West 38ft 7 inch, North 18ft 8 inch, South 18ft 8inch situated at Dar Abadi Hanuman Nagar Colony Dara Milkana Bairoon Saharanpur duly registered at Sub-Registrar Saharanpur vide Sale deed no 1569 in Bahi 1 Jild 8 Pages 378 and Book no 1 Jild 161 Pages 475-489 dated 11.05.2001. Bounded as under - East: House of Lalit Saini, West: House of Smt Sarika, North: Plot of Others, South: Way 15 Ft Wide	Rs. 9,85,095.40/- Nine Lakh Eighty Five Thousand And Ninety Five And Forty Paise Only + Interest + Bank Expenses.	17.11.2022	17.02.2023
2.	M/s Wood Land Wood Carving Industries, Baba Lal Dass Road, Near Phulwari Ashram, Saharanpur, (UP) 247001, Mr Rahimul Qader S/o Phool Mohammad R/o 9/382, Harnathpura, Saharanpur (UP) 247001, & (Gurantor) Mrs Rihana Fatma W/o Rahim UL Qader R/o 9/382, Harnathpura, Saharanpur (UP) 247001 **Branch : PNB, Shastri Market, Saharanpur**	One Property built on Plot No 25 measuring 255 Sq. Yards Or 213.18 Sq. Meter with dimension in East & West 30 feet each North 79 feet 6 inch, South 73 feet 6 inch bearing MPL No. 7/491 Situated at Dara Kotla Swad Dar Abadi Brahampuri colony, Saharanpur, Registered in the name of Rahimul Kadar s/o Phool Mohammad vide sale deed no 528 dated 06.02.1982. Bounded As Under: EAST: Government road Lal Das Bara Road, WEST: Plot No. 27 of Devendra Kumar, NORTH: Property of others which is built on Plot No. 26, SOUTH: House of Ramesh Chand which is built on plot No. 23 & 24	Rs. 18,75,084.88/- Eighteen Lakhs Seventy Five Thousand Eighty Four & Paisa Eighty-eight Only + Interest + Bank Expenses.	21.10.2022	21.02.2023
3.	Km. Bharti D/o Sanjay Rana Basant Vihar Extension Colony Delhi Road, Saharanpur-247001 Mrs. Pravesh Rani W/o Shri Sanjay Rana Siddhpuram Colony Vill Taharpur Delhi Road Saharanpur Mrs. Pravesh Rani W/o Shri Sanjay Rana Vill Sona Arjunpur (rampur Maniharan) Distt Saharanpur **Branch : PNB, Delhi Road, Saharanpur**	One Residential Property measuring area 256.67 sq yards or 214.60 sq mtr having dimension East 42' West 42' North 55' South 55' pertaining Plot no 52 Total & Northern part of Plot no 53 situated at khasra no 45. Vill Taharpur, Pargana, Tehsil & distt Saharanpur Dar Abadi Siddhpuram Colony Saharanpur in the name of Smt. Pravesh Rani W/o Sh Sanjay Rana vide deed no 1320 dtd 21.02.2019 Bounded as under- East:42' Rasta 24 ft 6 inch, West: 42' Rasta 24 ft 6 inch, North: 55' Rasta 24 ft 6 inch, South: 55' Remaining Part of Plot no- 53	Rs. 8,61,327.88 /- Eight Lakhs Sixty-one Thousand Three Hundred Twenty-seven And Paisa Eighty-eight Only + Interest + Bank Expenses.	04.11.2022	17.02.2023

Dated : 21.02.2023 **Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur** **Chief Manager/ Authorised Officer**

SBI STATE BANK OF INDIA Stressed Assets Recovery Branch, Retail
1st Floor, 23, Najafgarh Road, New Delhi – 110015, Ph.: 25419177,25412977, e-mail: sbi.05169@sbi.co.in

"APPENDIX- IV-A" [See proviso to rule 8 (6)] Sale notice for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned Immovable property/ies mortgaged/charged to the Secured Creditor (State Bank of India), the possession mentioned below of which has been taken by the Authorized Officer of State Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" Basis on **below mentioned dates** for recovery of amount as mentioned below, due to the Secured Creditor from Borrowers, Guarantors and Mortgagors. The reserve price is mentioned below and the earnest money to be deposited is mentioned respectively.

S. No.	Name & Address of Borrower (B) /Guarantor/s (G) /	Address of Security charged covered under Auction (Symbolic / Physical Possession)	Reserve Price(RP) EMD Amount 10% of The Reserve Price Incremental Amount	Outstanding Dues for recovery of which properties are being sold	Name & Number of Contact Person	Date of E-Auction with unlimited extensions of 10 Minutes each	Date / Time of On - site Inspection of Property
1	**M/s Shrichand Shrawan Kumar Jewellers, Regd Office** : S-2, Second Floor, Raj Kamal Chamber, 1, Ajmal Khan Road, Karol Bagh New Delhi-110005. **Sh Nawal Kishore Soni (Proprietor and Guarantor),** 6463/2, Block-9, 2nd Floor, Dev Nagar, Karol Bagh, New Delhi-110005. **Smt. Mamta Soni (Guarantor)** 6463/2, Block-9, 2nd Floor, Dev Nagar, Karol Bagh, New Delhi-110005.	**Equitable Mortgage of Commercial Property situated at S-1,2,4,5,6, Second Floor, Raj Kamal Chamber, 1, Ajmal Khan Road, Karol Bagh, New Delhi, in the name of Mamta Soni. (Physical Possession with Bank)**	₹ 140.00 Lacs ₹ 14.00 Lac ₹ 1.00 Lac	Rs. 193.70 Lacs (Intt. Calculated upto 03/12/2021 plus expenses) plus future interest and charges,	**Mr. Bagish Kumar Jha M-9468100726**	**14-03-2023 From 11.00 AM to 04:00 PM**	**10-03-2023 11.00 AM to 03.00 PM**

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:

1. E-Auction is being held on **"As is where is", "As is what is", and "Whatever there is"** Basis and will be conduct-ed "On Line". The auction will be conducted through the Bank's E-Auction Tender Document containing online e-auction Bid form, Declaration, General Terms and Conditions of online auction sale are available in e-Auction platform on ibapi portal **https://ibapi.in & http://www.mstcecommerce.com/auctionhome/ibapi/index.jsp**
2. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property/ies. However, the intending bidders should make their own independent inquiries re-garding the encumbrances, title of property/ies put on auction and claims / rights / dues / affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
3. Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
4. The sale shall be subject to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
5. The other terms and conditions of the e-auction are published in the following websites **https://ibapi.in**

Date : 21-02-2023, Place : New Delhi **Sd/- Authorised Officer, State Bank of India**

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd.(IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of theBorrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s), /Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Surender, Mrs.Santosh Devi, **(Prospect No 960520 & 963523)**	**17-Feb-2023 Prospect No. 960520 Rs. 15,68,380/-** (Rupees Fifteen Lakh Sixty Eight Thousand Three Hundred Eighty Only) **Prospect No. 963523 Rs. 1,04,321/-** (Rupees One Lakh Four Thousand Three Hundred Twenty One Only)	All that piece and parcel of the property being : Property No- 787, Khasra No- 483, Land Area Ad Measuring 450 Sq. Ft., Carpet Area Ad Measuring 1260 Sq. Ft. and Built Up Area Ad Measuring 1575 Sq. Ft., Village Siraspur, Gali No. 18 , Jeevan Park , Siraspur, North West Delhi, 110042, Delhi, India
Mr. Yogesh, M/S Tanya Cosmetic & Undergarments Store, Mrs. Sneh Lata **(Prospect No 961612 & 962473)**	**17-Feb-2023 Prospect No. 961612 Rs. 23,65,064/-** (Rupees Twenty Three Lakh Sixty Five Thousand Sixty Four Only) **Prospect No. 962473 Rs. 1,18,964/-** (Rupees One Lakh Eighteen Thousand Nine Hundred Sixty Four Only)	All that piece and parcel of the property being : Entire Upper Ground Floor , having an area measuring 100 Sq. yards and one shop on Ground Floor , having an area measuring 8' x 10' (80 Sq. Ft.,) of property bearing number No. 602 – C/1 , Ward No. 3 , comprised in Khasra No. 1151/3 min, Situated in the abadi under Lal Dora of Village and Tehsil Mehrauli , New Delhi -110030
Mr. Mukesh Kumar Srivastava, Mrs.Priti Srivastava **(Prospect No 957745 and 958319)**	**17-Feb-2023 Prospect No. 957745 Rs. 5,95,387/-** (Rupees Five Lakh Ninety Five Thousand Three Hundred Eighty Seven Only) **Prospect No.958319 Rs. 1,11,558/-** (Rupees One Lakh Eleven Thousand Five Hundred Fifty Eight Only)	All that piece and parcel of the property being: Flat No. S-4, Second Floor, Super Built Up Area Ad Measuring 500 Sq.Ft., Rear Left Hand Side, on L.I.G. Plot No.-62-B, Shalimar Garden Extension,Village Pasonda, Pargana Loni, Ghaziabad, 201001, Uttar Pradesh, India.
Mrs. Anushree Arora, Mr.Ashok Arora, Mr.Gaurav Arora, M/S Shine Enterprises, Mrs. Varsha **(Prospect No 950610)**	**16-Feb-2023 Rs.47,56,059.00/-** (Rupees Forty Seven Lakh Fifty Six Thousand Fifty Nine Only)	All that piece and parcel of the property being : Entire Upper Ground, Floor Without Roof, Rights, Of Built Up Property Bearing No. 04, With Built Up Area Ad Measuring 2250 Sq.ft. and Carpet Area Ad Measuring 1350 Sq.ft., Block C, Panchwati, Azadpur, Delhi, 110033, India
Mr. Sarwan Kumar Gupta, Gupta North East Wholesale Shop, Mrs. Khushbu Kumari **(Prospect No IL10172999)**	**17-Feb-2023 Rs. 70,37,861/-** (Rupees Seventy Lakh Thirty Seven Thousand Eight Hundred Sixty One Only)	All that piece and parcel of the property being : Flat No Gf-2 of Plot No. 185 , Land Area Ad Measuring 3805 Sq. Ft., Carpet Area AD Measuring 1361 Sq. Ft., and Built Up Area Ad Measuring 1141 Sq. Ft., Shakti Khand 2 , Indirapuram, Ghaziabad City, Ghaziabad, Uttar Pradesh, India, 201009
Mr. Ashish Kanojia, Anjanisuth Transport Company, Mrs.Rubi **(Prospect No 946425)**	**17-Feb-2023 Rs. 21,60,703/-** (Rupees Twenty One Lakh Sixty Thousand Seven Hundred Three Only)	All that piece and parcel of the property being : Entire Built Up Third Floor With Roof Rights With Built Up Area Ad Measuring 740 Sq.ft., out of Property No. Ab-182, Situated in Shalimar Bagh, Delhi

सामान्य भविष्य निधि खाता मामले में पटना हाई कोर्ट के जजों की याचिका पर 24 को सुनवाई

नई दिल्ली, 21 फरवरी (भाषा)।

सुप्रीम कोर्ट पटना हाई कोर्ट के न्यायाधीशों की उस याचिका पर शुक्रवार को सुनवाई करने पर सहमत हो गया है जिसमें दावा किया गया है कि उनके सामान्य भविष्य निधि खातों को बंद कर दिया गया है। यह मामला प्रधान न्यायाधीश न्यायमूर्ति डीवाई चंद्रचूड़, न्यायमूर्ति कृष्ण मुरारी और न्यायमूर्ति पीएस नरसिम्हा की पीठ के सामने आया। प्रधान न्यायाधीश ने हैरानी जताते हुए कहा कि मामले को शुक्रवार के लिए सूचीबद्ध करें।

सोनू निगम को धक्का देने के मामले में विधायक के बेटे के खिलाफ प्राथमिकी

मुंबई, 21 फरवरी (भाषा)।

मुंबई में एक संगीत कार्यक्रम में 'सेल्फी' लेने के दौरान मशहूर गायक सोनू निगम और उनके दो सहकर्मियों को धक्का देने के आरोप में एक विधायक के बेटे के खिलाफ मामला दर्ज किया गया है। पुलिस ने मंगलवार को यह जानकारी दी। पुलिस के एक अधिकारी ने बताया कि सोमवार रात हुई घटना के बाद, निगम ने एक शिकायत दी, जिसके आधार पर चेम्बूर पुलिस ने शिवसेना के स्थानीय विधायक प्रकाश फातर्पेकर के बेटे स्वप्निल फातर्पेकर के खिलाफ एक प्राथमिकी दर्ज की गई है।

उन्होंने बताया कि यह मामला स्वेच्छा से चोट पहुंचाने, बंधक बनाने, दूसरों की निजी सुरक्षा या जान को खतरे में डालते हुए चोट पहुंचाने के तहत दर्ज किया गया है। पद्मश्री पुरस्कार से सम्मानित निगम ने बाद में कहा कि उन्होंने इस तरह की दुर्भाग्यपूर्ण घटनाओं को प्रकाश में लाने और अपने साथ तस्वीर खिंचवाने के लिए किसी को मजबूर करने पर पैदा होने वाली स्थिति के बारे में जागरूकता फैलाने के उद्देश्य से पुलिस में एक शिकायत दायर की। अधिकारी ने बताया कि चेम्बूर जिमखाना में निगम की 'लाइव' प्रस्तुति के बाद हुई इस घटना में उनका एक सहकर्मी घायल हो गया।

सोशल मीडिया पर, घटना की संक्षिप्त वीडियो 'क्लिप' में यह देखा जा सकता है कि निगम और उनके सहकर्मी प्रस्तुति देने के बाद मंच से उतर रहे हैं, तभी एक व्यक्ति (जिसकी पहचान स्वप्निल फातर्पेकर के रूप में की गई है) पीछे से आया और संभवतः उनके साथ 'सेल्फी' लेने के लिए गायक को पकड़ लिया। मंगलवार तड़के शिकायत देने के बाद निगम ने पुलिस थाने के बाहर कहा कि कार्यक्रम की प्रस्तुति देने के बाद वह मंच से नीचे उतरे, तभी एक व्यक्ति पीछे से आया और उन्हें पकड़ लिया। गायक ने कहा कि हरि प्रकाश (मेरा सहकर्मी) मुझे बचाने के लिए आगे आया, लेकिन उसे भी धक्का दे दिया गया जिसके चलते वह गिर गया। आप वीडियो में भी यह देख सकते हैं।

दुनिया के सबसे ऊंचे रेलवे पुल पर पटरी बिछाने का काम शुरू

जम्मू, 21 फरवरी (भाषा)।

जम्मू-कश्मीर के रियासी जिले में चिनाब रेलवे पुल पर पटरी बिछाने का काम मंगलवार को शुरू हो गया। यह पुल नदी तल से 359 मीटर ऊपर स्थित है। अधिकारियों ने यह जानकारी दी। अधिकारियों के मुताबिक, इस पुल की लंबाई 1.3 किलोमीटर है जो पेरिस स्थित प्रतिष्ठित एफिल टावर से 35 मीटर ऊंचा है।

यह पुल कटरा से बनिहाल तक 111 किलोमीटर की दूरी में एक महत्त्वपूर्ण संपर्क स्थापित करता है और यह 21,653 करोड़ रुपए की लागत वाली उधमपुर-श्रीनगर-बारामूला रेलवे लिंक परियोजना हिस्सा है। रेल मंत्रालय ने ट्वीट में कहा कि यूएसबीआरएल परियोजना में एक और मील का पत्थर! चिनाब पुल पर पटरी बिछाने का काम शुरू। एक बार पूरा हो जाने पर, यह पुल जम्मू और कश्मीर के दूरदराज के क्षेत्रों के लिए नई संभावनाएं खोलेगा।

अधिकारियों ने बताया कि पुल का निर्माण कार्य 2004 में शुरू हुआ था, लेकिन क्षेत्र में लगातार तेज हवाओं को देखते हुए रेल यात्रियों की सुरक्षा के पहलू पर विचार करने के लिए 2008-09 में इसे स्थगित कर दिया गया था। उन्होंने बताया कि एक बार काम पूरा हो जाने के बाद, पुल 260 किलोमीटर प्रति घंटे की रफ्तार से चलने वाली हवाओं का सामना करने में भी सक्षम होगा।

चोलामंडलम इन्वेस्टमेंट ऐण्ड फाइनांस कम्पनी लिमिटेड
Chola — Enter a better life
कार्पोरेट कार्यालय : प्रथम तल, 'डेयर हाउस' नंबर 2, एन.एस.सी. बोस रोड, चेन्नई–600 001
शाखा कार्यालय : प्लॉट नंबर 5, पदम प्लाजा, एच–1 एवं 2, तृतीय तल, सेक्टर 16 बी, आवास विकास कालोनी, सिकन्दरा, योजना, उत्तर प्रदेश–282007

कब्जा सूचना नियम 8(1) के तहत

जबकि, अधोहस्ताक्षरी ने मैसर्स चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनेंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002, इसमें आगे अधिनियम कहा गया है, के अधीन और प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 9 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत शक्तियों का प्रयोग करते हुए मांग सूचना(एं) कालम (सी) में वर्णित तिथियों को जारी की थीं, जिसमें कर्जदारों, जिनके नाम कालम (बी) में निदर्शित किए गए हैं, से कालम (डी) में निदर्शित बकाया राशि का भुगतान उस पर ब्याज के साथ उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।

कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार(रों) को विशेष रूप से और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए कालम (ई) में वर्णित कम्पनी के पास बंधक संपत्ति का कब्जा कालम (एफ) में निदर्शित तिथियों को प्राप्त कर लिया है।

कर्जदार को विशेष रूप से तथा सर्वसाधारण को कालम (ई) में वर्णित संपत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और संपत्तियों के संबंध में कोई भी संव्यवहार मैसर्स चोलामंडलम इन्वेस्टमेंट ऐण्ड फायनैंस कम्पनी लिमिटेड की कालम (डी) में निदर्शित बकाया राशि और उस पर ब्याज के प्रभाराधीन होगा।

प्रतिभूतिकरण अधिनियम की धारा 13 (8) के तहत कर्जदार बिक्री की अधिसूचना से पहले पूरी बकाया राशि सभी लागतों, प्रभारों तथा खर्चों सहित चुकाकर प्रत्याभूत आस्ति छुड़ा सकते हैं।

क्र. सं. (ए)	उधारकर्ता का नाम एवं पता तथा ऋण खाता संख्या (बी)	मांग सूचना की तिथि (सी)	बकाया राशि (डी)	कब्जे में ली गई सम्पत्ति का विवरण (ई)	कब्जा की तिथि (एफ)
1.	**ऋण खाता संख्या X0HEAHE00002127119)** **1. मुकेश महाजन** डी–63, प्रताप नगर, डबल स्टोर के सामने, आगरा, उत्तर प्रदेश–282010 **2. योगेश महाजन** डी–63, प्रताप नगर, डबल स्टोर के सामने, आगरा, उत्तर प्रदेश–282010 **3. चंचल महाजन** डी–63, प्रताप नगर, डबल स्टोर के सामने, आगरा, उत्तर प्रदेश–282010 **4. मैसर्स बाबा एंटरप्राइजेज** 19/8/2बी, गली नंबर 2, लोहा मंडी, आगरा, उत्तर प्रदेश–282010	08–06–2021	रू. 83,10,546.66 07–06–2021 तक	भू खंड और भवन विकास प्राधिकरण सं. डी–63, प्रताप नगर एमएमआईजी , खटेना हाउसिंग डेवलपमेंट स्कीम, परिमाप 118.447 वर्ग मीटर, स्थित खटेना आगरार पुलिस स्टेशन लोहामंडी आगरा, चौहद्दी –– उत्तर : एमएमआईजी डी/64, दक्षिण : एमएमआईजी डी/62, पूरब : 30 फीट रोड, पश्चिम : एमएमआईजी डी/74	20–02–2023 भौतिक
	ऋण खाता संख्या X0HEAHE00001662952) **1. निशा अग्रवाल** 9 अमिता विहार एक्सटेंशन, आगरा, उत्तर प्रदेश–282006 **2. नितिन कुमार अग्रवाल** 9 अमिता विहार एक्सटेंशन, आगरा, उत्तर प्रदेश–282006 **3. कुमार गौरव अग्रवाल** 9 अमिता विहार एक्सटेंशन, आगरा, उत्तर प्रदेश–282006 **4. पारूल अग्रवाल** 9 अमिता विहार एक्सटेंशन, आगरा, उत्तर प्रदेश–282006	08–06–2021	रू. 55,26,839.50 05–06–2021 तक	सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 9, खसरा नंबर 115/3, परिमाप 105.90 वर्ग मीटर, स्थित अमिता विहार एक्सटेंशन, मनोहरपुर, मौजा घाटवासन मुस्तकिल, तहसील और जिला आगरा, चौहद्दी :– पूरब : मुखिया जी की सम्पत्ति, पश्चिम : रास्ता, उत्तर : श्रीमती मीना कुमारी का मकान नंबर 10, दक्षिण : मकान नंबर 8	20–02–2023 भौतिक

तिथि : 22–02–2023 स्थान : आगरा — प्राधिकृत अधिकारी : चोलामंडलम इन्वेस्टमेंट ऐण्ड फाइनांस कम्पनी लिमिटेड

पंजाब नैशनल बैंक ...भरोसे का प्रतीक !
मण्डल शस्त्र केन्द्र, दक्षिणी दिल्ली, ऊपरी भूतल, 7, **भीकाजी कामा प्लेस, नई दिल्ली–110066**

शुद्धि पत्र — **ई–नीलामी की तिथि 27.02.2023**

दिनांक **07.02.2023** को इस समाचार पत्र में छपे विज्ञापन ई–नीलामी सूचना के संदर्भ में आम जनता को सूचित किया जाता है कि **कर्जदारः प्रयास फैशन आउट ऑफ फोकस एलएलपी** की ई–नीलामी दिनांक **27.02.2023** को होनी है, के मामले में सम्पत्ति का विवरण बी–1, सुपरटेक होम्स, प्लॉट नं. 4/391, ऊपरी भूतल, फ्रेन्डस् सहकारी आवास समिति जोकि सेक्टर – 4, वैशाली, गाजियाबाद, उत्तर प्रदेश में स्थित **के स्थान पर** बी–1, सुपरटेक होम्स, प्लॉट नं. 4/391, निचला भूतल, फ्रेन्डस् सहकारी आवास समिति जोकि सेक्टर – 4, वैशाली, गाजियाबाद, उत्तर प्रदेश में स्थित **पढ़ा जाए।**
शेष विवरण पूर्वानुसार ही रहेंगा।

प्राधिकृत अधिकारी, पंजाब नेशनल बैंक

केन्द्रीय सरकार राष्ट्रीय राजधानी क्षेत्र दिल्ली एण्ड हरियाणा के समक्ष
सीमित दायित्व साझेदारी अधिनियम, 2008 की धारा 13 की उपधारा (3) और एलएलपी नियम, 2009 के नियम 17 के मामले में
सीमित दायित्व साझेदारी अधिनियम, 2008, की धारा 13 की उपधारा (3)
और
के मामले में
फ्लडकॉन कंसल्टेंट्स एलएलपी
जिसका पंजीकृत कार्यालय : एफ नं.–18 ए बी पी नं. 11 केट यूएनए सीजीएचएस मयूर विहार एक्सटेंशन नई दिल्ली ईस्ट दिल्ली, दिल्ली–110091

आम जनता को एतद्द्वारा सूचित किया जाता है कि सीमित दायित्व साझेदारी अधिनियम, 2008 की धारा 13 (3) के तहत कम्पनी के रजिस्ट्रार, राष्ट्रीय राजधानी क्षेत्र दिल्ली एंड हरियाणा के लिए एक याचिका दायर करने का प्रस्ताव करती है जिसमें अपने पंजीकृत कार्यालय को पदनामित साझेदारों द्वारा दी गई सहमति के संदर्भ में "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानांतरित करने के लिए एलएलपी समझौते में संशोधन की पुष्टि की मांग की गई है।

कोई भी व्यक्ति जिसका एलएलपी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से कोई भी हित प्रभावित होने की संभावना हो, तो वह में अपने हित के प्रभाव से संबंधित आश्रय एवं आपत्ति की पृष्ठभूमि को दर्शाते हुए एक शपथपत्र के साथ अपनी आपत्ति व्यक्तिगत रूप से या पंजीकृत डाक/स्पीड पोस्ट द्वारा कार्यालय कंपनी फजीयक, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा, चौथी मंजिल, आईएफसीआई टॉवर, 61, नेहरू प्लेस, नई दिल्ली–110019 के पास इस सूचना के प्रकाशन की तिथि से एकतीस (21) दिनों के भीतर भेज सकता है और इसकी एक प्रति आवेदक (एलएलपी) के उपरोक्त वर्णित पंजीकृत कार्यालय में भी भेजी जानी चाहिए।

कृते की ओर से
फ्लडकॉन कंसल्टेंट्स एलएलपी
हस्ता./–
दिनांक : 22.02.2023 — सुभाष प्रसाद राय
स्थान : दिल्ली — नियुक्त साझेदार
डीपीआईएन : 07635108
पता : एसबीएन/261, नियर काली टेम्पल, गरेरिया स्टाफ कॉलोनी बारजोडा, धनबाद झारखण्ड–828101

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (कथित नियम) के नियम 3(1) के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (कथित अधिनियम) की धारा 13(2) के तहत। कथित नियमों के नियम 3 के साथ पठित कथित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में आईआईएफएल होम फाइनेंस लिमिटेड (आईआईएफएल) (पूर्व की इंडिया इन्फोलाइन हाउसिंग फाइनेंस लिमिटेड) के अधिकृत प्राधिकारी ने कथित अधिनियम की धारा 13(2) के तहत सर्जदार(रों) से उन्हें निर्गत संबंधित मांग सूचना(ओं) में उल्लिखित राशि का पुनर्भुगतान करने को कहते हुए मांग सूचनाएं निर्गत की हैं। उपर्युक्त के संदर्भ में एतद्वारा कर्जदार(रों) को एक बार पुनः भुगतान की तिथि तक मांग सूचना की तिथि(यों) से भावी ब्याज सहित यहां नीचे उल्लिखित राशियों का इस सूचना के प्रकाशन के 60 दिनों के भीतर पुनर्भुगतान करने के लिए कहा जाता है। कर्जदार(रों), मांग सूचना की तिथि तक बकाया राशि और ऋण राशि के पुनर्भुगतान की ओर प्रस्तावित प्रतिभूति का विवरण निम्नलिखित है :–

कर्जदार(रों)/जमानती(यों) के नाम	मांग सूचना की तिथि एवं राशि	प्रतिभूति आस्ति (अचल सम्पत्ति) का विवरण
श्री सुरेंद्र, श्रीमती संतोष देवी, (प्रॉस्पेक्ट संख्या 960520 और 963523)	17–फर.–2023 प्रॉस्पेक्ट संख्या 960520 रुपये 15,63,380/– (पंद्रह लाख अड़सठ हजार तीन सौ अस्सी मात्र) प्रॉस्पेक्ट संख्या 963523 रु. 1,04,321/– (रुपये एक लाख चार हजार तीन सौ इक्कीस मात्र)	**अग्रलिखित सम्पत्ति का समस्त भागः** संपत्ति संख्या – 787, खसरा संख्या – 483, भूमि क्षेत्र माप 450 वर्ग फीट, कारपेट क्षेत्र माप 1260 वर्ग फीट और निर्मित क्षेत्र माप 1575 वर्ग फीट, गांव सिरसपुर, गली नंबर 18, जीवन पार्क, सिरसपुर, उत्तर पश्चिम दिल्ली, 110042, दिल्ली, भारत
श्री योगेश, मैसर्स तान्या कॉस्मेटिक एंड अंडरगारमेंट्स स्टोर, श्रीमती स्नेह लता (प्रॉस्पेक्ट संख्या 961612 और 962473)	17–फर.–2023 प्रॉस्पेक्ट संख्या 961612 रुपये 23,65,064/– (रुपये तेईस लाख पैंसठ हजार चौसठ मात्र) प्रॉस्पेक्ट संख्या 962473 रुपये 1,18,964/– (रुपए एक लाख अठारह हजार नौ सौ चौसठ मात्र)	**अग्रलिखित सम्पत्ति का समस्त भाग :** संपूर्ण ऊपरी भूतल, जिसका क्षेत्रफल 100 वर्ग गज और भूतल पर एक दुकान, जिसका क्षेत्रफल 8' x 10' (80 वर्ग फीट) है, जिसमें संपत्ति संख्या संख्या 602 – सी / 1, वार्ड संख्या 3, खसरा संख्या 115113 मिन में शामिल, ग्राम एवं तहसील महरौली, नई दिल्ली–110030 के लाल डोरा अंतर्गत आबादी में स्थित
श्री मुकेश कुमार श्रीवास्तव, श्रीमती प्रीति श्रीवास्तव (प्रॉस्पेक्ट संख्या 957745 और 958319)	17–फर.–2023 प्रॉस्पेक्ट संख्या 957745 रुपये 5,95,387/– (पांच लाख पंचानवे हजार तीन सौ सत्तासी मात्र) प्रॉस्पेक्ट संख्या 958319 रु. 1,11,558/– (रुपये एक लाख ग्यारह हजार पांच सौ अठावन मात्र)	**अग्रलिखित सम्पत्ति का समस्त भागः** फ्लैट नंबर एस–4, दूसरी मंजिल, सुपर बिल्ट अप एरिया 500 वर्ग फीट, रियर लेफ्ट हैंड साइड, एल.आई.जी. प्लॉट नंबर –62–बी, शालीमार गार्डन एक्सटेंशन, ग्राम पसोंडा, परगना लोनी, गाजियाबाद, 201001, उत्तर प्रदेश, भारत।
श्रीमती अनुश्री अरोड़ा, श्री अशोक अरोड़ा, श्री गौरव अरोड़ा, मैसर्स शाइन एंटरप्राइजेज, श्रीमती वर्षा (प्रॉस्पेक्ट नंबर 950610) No 950610)	16–फरवरी–2023 रु.47,56,059.00/– (रुपये सैंतालीस लाख छप्पन हजार उनसठ मात्र)	**अग्रलिखित सम्पत्ति का समस्त भाग :** संपूर्ण ऊपरी जमीन, छत के बिना फर्श, अधिकार, निर्मित संपत्ति संख्या 04, निर्मित क्षेत्र 2250 वर्ग गज और कारपेट एरिया माप 1350 वर्ग फुट ब्लॉक सी, पंचवटी, आजादपुर, दिल्ली, 110033, भारत
श्री सरवन कुमार गुप्ता, गुप्ता नॉर्थ ईस्ट होलसेल शॉप, श्रीमती खुशबू कुमारी (प्रॉस्पेक्ट नं IL10172999)	17–फरवरी–2023 रु. 70,37,861/– (रुपये सत्तर लाख सैंतीस हजार आठ सौ इकसठ मात्र)	**अग्रलिखित सम्पत्ति का समस्त भागः** प्लॉट नंबर 185 का फ्लैट नंबर जीएफ–2, भूमि क्षेत्र माप 3805 वर्ग फीट, कारपेट एरिया माप 1361 वर्ग फीट और बिल्ट अप एरिया माप 1141 वर्ग फीट, शक्ति खंड 2, इंदिरापुरम, गाजियाबाद सिटी, गाजियाबाद, उत्तर प्रदेश, भारत, 201009
श्री आशीष कनौजिया, अंजनीसुत ट्रांसपोर्ट कंपनी, श्रीमती रूबी (प्रॉस्पेक्ट संख्या 946425)	17–फरवरी–2023 रु. 21,60,703/– (रुपये इक्कीस लाख साठ हजार सात सौ तीन मात्र)	**अग्रलिखित सम्पत्ति का समस्त भागः** पूरी तरह से निर्मित तीसरी मंजिल छत के अधिकार के साथ निर्मित क्षेत्र माप 740 वर्ग फीट, संपत्ति संख्या एबी –182 में से, शालीमार बाग, दिल्ली, 110088, दिल्ली, भारत में स्थित है।

यदि कर्जदार उपर्युक्त के अनुसार आईआईएफएल एचएफएल का भुगतान करने में असफल रहते हैं तो आईआईएफएल एचएफएल कथित अधिनियम की धारा 13(4) तथा प्रयोज्य नियमों के तहत कर्जदारों के पूर्ण जोखिम, लागतों तथा परिणामों पर उपर्युक्त प्रतिभूत आस्तियों के विरुद्ध कार्यवाही कर सकता है। अधिक विवरण के लिए अधिकृत प्राधिकारी से सम्पर्क करें : शाखा कार्यालय : आईआईएफएल एचएफएल, प्लॉट सं. 30/30ई, अपर ग्राउण्ड फ्लोर, मेन शिवाजी मार्ग, नजफगढ़ रोड, जगुआर शोरूम के पास, मोती नगर/कार्यालय सं. 1, प्रथम तल, महालक्ष्मी मेट्रो टॉवर, प्लॉट सं. सी–1, सेक्टर–4, वैशाली, गाजियाबाद, उत्तर प्रदेश–201010/अथवा कॉर्पोरेट कार्यालय : आईआईएफएल टॉवर, प्लॉट नं. 98, फेज–IV, उद्योग विहार, गुरुग्राम, हरियाणा।
स्थान : दिल्ली एवं गाजियाबाद, तिथि : 22.02.2023 — ह./– अधिकृत प्राधिकारी, कृते आईआईएफएल होम फाइनेंस लिमिटेड

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
1911 से आपके लिए "केंद्रित" "CENTRAL" TO YOU SINCE 1911
शाखा कार्यालयः गुलमोहर पार्क, नई दिल्ली
कब्जा सूचना (अचल सम्पत्ति के लिए)
परिशिष्ट-IV [नियम-8(1)] देखें

जबकि वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (2002 का 54) के अंतर्गत **सेंट्रल बैंक ऑफ इंडिया, गुलमोहर पार्क, नई दिल्ली शाखा** का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पढ़े जाने वाले अनुच्छेद 13(12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक **03/11/2022** जारी की थी, जिसके द्वारा **कर्जदारों: श्री सुमन सिंह एवं श्रीमती प्रिया (ऋण खाता 2983621866),** को सूचना में उल्लिखित राशि **रु.18,66,225/– (अठारह लाख छियासठ हजार दो सौ पच्चीस रूपये मात्र) 03.11.2022 को बकाया (इस सूचना की तारीख) आगे ब्याज, खर्च एवं अन्य शुल्क आदि के साथ** चुकाने के लिए कहा गया था। **कर्जदार** के इस राशि को चुकाने में असफल रहने के कारण, कर्जदार तथा आम जनता को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का उपयोग करते हुए नीचे वर्णित **सम्पत्ति का कब्जा दिनांक 16 फरवरी 2023** को ले लिया है। **कर्जदार** को विशेष तौर पर तथा आम जनता को सामान्य तौर पर एतदद्वारा सावधान किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन–देन न करें और सम्पत्ति का कोई भी लेनदेन **रु.18,66,225/– (अठारह लाख छियासठ हजार दो सौ पच्चीस रूपये मात्र)** 03.11.2022 को, आगे ब्याज, व्यय एवं अन्य शुल्क आदि के साथ **सेंट्रल बैंक ऑफ इंडिया, गुलमोहर पार्क, नई दिल्ली शाखा** के प्रभार के भुगतान के अधीन होगा।

आपका ध्यान सुरक्षित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद (13) के उप–अनुच्छेद (8) के प्रावधानों की ओर आकर्षित किया जाता है।

सम्पत्ति का विवरण
यहाँ स्थित सम्पत्ति का साम्यिक बंधकः आरजेड–902/23, तीसरा तल (सामने की ओर, दाहिनी तरफ) तुगलकाबाद एक्सटेंशन, नई दिल्ली–110019 **सम्पत्ति की सीमाएः**
उत्तरः गली — **दक्षिणः** अन्य की सम्पत्ति
पूर्वः सम्पत्ति नं. आरजेड–901 — **पश्चिमः** सम्पत्ति नं.आरजेड–903

तिथिः 16.02.2023 — **प्राधिकृत अधिकारी**
स्थानः नई दिल्ली — **सेंट्रल बैंक ऑफ इंडिया**

यू जीआरओ कैपिटल लिमिटेड
UGRO CAPITAL
चौथी मंजिल, टावर 3, इक्विनॉक्स बिजनेस पार्क,एलबीएस रोड कुर्ला, मुंबई 400070

कब्जा–सूचना
परिशिष्ट IV
(नियम 8(1)
देखें (अचल संपत्ति के लिए)

जबकि, अधोहस्ताक्षरी, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम 54) के तहत यू जीआरओ कैपिटल लिमिटेड, जिसका पंजीकृत कार्यालय–चौथी मंजिल, टॉवर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई 400070, में है के अधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित,धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक **12.12.2022** को एक मांग नोटिस जारी कर कर्जदारों **1) लक्ष्मी मेडिकोज, 2) श्री श्यामवीर, 3) श्री मुन्ना लाल 4) श्रीमती प्रेमा देवी, 5) श्री विपिन, 6) श्री संजय कुमार, 7) श्री राज कुमार के पास ऋण खाता संख्या HCFDELSEC00001010345** है, को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि 08–12–2022 के अनुसार रु.79,78,775/– (रुपये उन्न्यासी लाख अठहत्तर हजार सात सौ पचहत्तर मात्र) और उस पर ब्याज का भुगतान करने के लिए कहा था।

कर्जदारों द्वारा राशि का भुगतान करने में विफल रहने पर, कर्जदारों और आम जनता को एतद्द्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के उक्त नियम 8 के साथ पठित,उक्त अधिनियम की धारा 13 के उपधारा (4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए **20 जनवरी, 2023** को नीचे वर्णित संपत्ति पर कब्जा कर लिया है।

विशेष रूप से कर्जदारों और आम जनता को एतद्द्वारा चेतावनी दी जाती है कि वे उक्त संपत्ति का लेन–देन न करें और संपत्ति के साथ किसी भी तरह का लेन–देन करने पर यूजीआरओ कैपिटल लिमिटेड को 08–12–2022 के अनुसार **रु.79,78,775/– (रुपये उन्न्यासी लाख अठहत्तर हजार सात सौ पचहत्तर मात्र)** और उस पर ब्याज का भुगतान करना होगा। प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 के उपधारा (8) के प्रावधानों के तहत ऋणकर्ता का ध्यान आकर्षित किया है ।

अचल संपत्ति का विवरण
आवासीय भूखंड –खसरा नंबर 505/9/5, ग्राम छजारसी, तहसील दादरी, गौतम बुद्ध नगर, नोएडा, यूपी–201307 वाली अचल संपत्ति का वह सभी हिस्सा और अंश, संपत्ति का क्षेत्रफल 270 वर्ग गज है।
दिनांक : 22.02.2023 — हस्ता/ –
स्थान : नोएडा, उत्तर प्रदेश — अधिकृत अधिकारी, यू जीआरओ कैपिटल लिमिटेड

प्रपत्र– 'जी'
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
पेरेग्रीन इंडिया लॉजिक्स प्राइवेट लिमिटेड का दिल्ली में कार्गो हैंडलिंग व्यवसाय में परिचालन
भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन

प्रासंगिक विवरण

1.	**कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.**	**पेरेग्रीन इंडिया लॉजिक्स प्राइवेट लिमिटेड सीआईएनः U93090DL2017PTC316793**
2.	पंजीकृत कार्यालय का पता	310, टी/एफ, सचदेवा कॉरपोरेट टॉवर, कमर्शियल सेंटर, कड़कड़डूमा, दिल्ली –110092
3.	वेबसाइट का यूआरएल	लागू नही
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	लागू नही
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नही
6.	मुख्य उत्पादों की मात्रा और मूल्य/पिछले वित्तीय वर्ष में बेची गई सेवाएं	लागू नही
7.	कर्मचारियों/कामगार की संख्या	0
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	201, दूसरी मंजिल, पार्क व्यू कॉम्प्लेक्स, प्लॉट नंबर 48, हसनपुर, आई.पी. एक्सटेंशन, दिल्ली–110092
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	**peregrine.cirp@gmail.com** ईमेल के अनुरोध पर विवरण भी प्रदान किया जा सकता है
10.	अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**09 मार्च 2023**
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**14 मार्च 2023**
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**20 मार्च 2023**
13.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	**peregrine.cirp@gmail.com, loveneet.cs@gmail.com**

लवनीत हांडा
समाधान प्रोफेशनल, पेरेग्रीन इंडिया लॉजिक्स प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-002/IP-N01048/2020-2021/13386
आईबीबीआई के पास पंजीकृत पताः 201, दूसरी मंजिल, पार्क व्यू कॉम्प्लेक्स, प्लॉट नंबर 48, हसनपुर, आई.पी. एक्सटेंशन, दिल्ली–110092
तिथि : 22.02.2023
स्थान : दिल्ली

पंजाब एण्ड सिंध बैंक — **Punjab & Sind Bank**
(भारत सरकार का उपक्रम) — (A Govt. of India Undertaking)
लहरें सेवा की जीवन - संघर्ष है — Where service is a way of life
बी 38–39, नारायणा औद्योगिक क्षेत्र, चरण I, नई दिल्ली–110028
फोन: 47596621, ई–मेल: d0181@psb.co.in

परिशिष्ट IV (नियम 8(1) देखें)
कब्जे की सूचना (अचल संपत्ति के लिए)

जबकि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम 2002(2002 का 54) के तहत अधोहस्ताक्षरी पंजाब एंड सिंध बैंक, नारायणा शाखा, नई दिल्ली–110028 के अधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग कर दिनांक 02.12.2022 को मांग नोटिस जारी किया गया जिसमें मैसर्स एसआरटी मैन्युफैक्चरिंग इंडस्ट्रीज अपने मालिक श्री राजन गुप्ता पुत्र राम तीरथ गुप्ता और श्री रमन गुप्ता पुत्र राम तीरथ गुप्ता (गारंटर) और श्रीमती विमल कीर्ति गुप्ता पत्नी राजन गुप्ता (गारंटर)को नोटिस में उल्लिखित राशि 02.12.2022 के अनुसार रु. 2885973.27 (अट्ठाईस लाख पच्चासी हजार नौ सौ तिहत्तर और सत्ताईस पैसे मात्र) और उस पर आगे के ब्याज, व्यय और अन्य शुल्क आदि को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर भुगतान करने के लिए कहा है।

उधारकर्ता/गारंटरों द्वारा राशि का भुगतान करने में विफल रहने पर, उधारकर्ता/गारंटरों और आम जनता को एतद्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 के उप–धारा (4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का 20 फरवरी, 2023 को कब्जा ले लिया है।

विशेष रूप से उधारकर्ता/गारंटरों और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे संपत्ति